

12.31 hrs.

## PAPERS LAID ON THE TABLE

## ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1968-69 under sub-section(3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement. [Placed in Library. See No. LT-3032/70].

## NOTIFICATION UNDER MINIMUM WAGES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table a copy of the Minimum Wages (Central) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 21st March, 1970, under section 30A of the Minimum Wages Act, 1948 [Placed in Library. See No. LT-3033/70].

12.32 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no re-

commendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No. 2) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.33 hrs.

## PUBLIC ACCOUNTS COMMITTEE

## HUNDRED AND FIRST REPORT

श्री भद्रल बिहारी बाजपेयी (बलरामपुर): अध्यक्ष महोदय, मैं राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (स्वास्थ्य विभाग) से संबंधित लेखा-परीक्षा प्रतिवेदन (सिविल), 1969 के पैराग्राफ 107 के बारे में लोक लेखा समिति का 101वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

श्री प्रकाशबीर शास्त्री (हापुड़): श्री श्री बाजपेयी ने लोक लेखा समिति के प्रतिवेदन

[श्री प्रकाशवीर शास्त्री]

के हिन्दी संस्करण को प्रस्तुत करने की बात कही है। मैं आपके माध्यम से यह जानना चाहता हूँ कि क्या हिन्दी संस्करण उतना ही पूर्ण है, जितना कि अंग्रेजी संस्करण पूर्ण है, या वह अंग्रेजी संस्करण का सारांश है और केवल सदस्यों को संतुष्ट करने के लिए दो चार पन्ने साइक्लोस्टाइल कर दिए गए हैं।

अध्यक्ष महोदय : पूरा है।

श्री अटल बिहारी वाजपेयी : पूरा है। श्री शास्त्री पहले इसको देख लें और फिर टिप्पणी करें। इस प्रकार संशय करना ठीक नहीं है।

12.35 hrs.

#### STATEMENT UNDER DIRECTION 115

##### INCOME-TAX RETURNS OF MPs

SHRI N. K. SANGHI (Jodhpur): During the discussion in this House, on 24-12-1969, on resolution regarding Income-tax and Wealth-tax payments, Shri P.C. Sethi, the Hon. Minister of State in the Ministry of Finance, stated that 350 members of Parliament did not file income-tax returns or filed the returns late under section 139(1).

Under section 139(1) no one is to file any return, if his or her income is below the taxable limit. Here in this House, the income of majority of members, I believe, is not above the taxable limit.

The monthly payments made to the Members of Parliament are treated as income from 'Other Sources.' Income from 'other sources' is subject to deductions and the residual income, if it exceeds the taxable limit, then only a member of Parliament needs filing a return. This is the legal position. This being the legal position, merely because a member receives Rs. 500/- per month does not make it obligatory on his or her part to file a return. Any member receiving Rs. 6,000/- a year may have to spend a good part of it in the discharge of his or her obligations and duties as a member. He or she, under the law, is to

file a return only if the residual or net income after meeting these expenses, is above the taxable limit.

About two years ago, the Secretariat of the Lok Sabha while effecting monthly payments to the members was deducting income-tax construing the payment as 'Salary'. Later on, on the advice of the Advocate General and the Law Ministry, it was classified as income from 'Other Sources'. Income from 'Other Sources' is subject to several deductions for determination of taxable income whereas such deductions are not allowed in the case of 'Salary.'

Subsequently to the discussion on 24-12-1969, in answer to my Unstarred Question No. 89 of 23-2-1970 asking for a list of those members who did not file or filed the returns late, the Hon. Minister stated that, 'a list of MP's who had not filed the returns or filed late, under section 139(1) had been furnished to the Speaker.'

I presume, the Hon. Minister was wrongly advised and consequently misinformed the House. His statement has created a wrong impression all over the country that Hon. members of Parliament who are so vigilant in discharging their duties have failed to discharge their reasonable obligation like regular filing of returns payment of income-tax and thereby becoming defaulters.

My purpose of this statement is simple, as I am sure this House will agree, that this wrong impression should be corrected. I might have taken this matter to the Privileges Committee but I feel this statement will put an end to this slanderous campaign by certain people against the Members of Parliament.

श्री प्रेम चन्द वर्मा (हमीरपुर) : अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ ऑर्डर है। प्रधानमंत्री जी ने मेरे एक सवाल के जवाब में कहा था कि 350 मेम्बर्स की लिस्ट एक महीने तक टेबल पर रख दी जायेगी। लेकिन अभी तक ऐसा नहीं किया गया है। अध्यक्ष महोदय, आप मुझे मिनिस्टर साहब के बोलने से पहले अपनी बात कहने का मौका दीजिए।